

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO.262 OF 2007 IN S.L.P. (C) NO.18879 NO.2007

ALL INDIA ANNA DRAVIDA MUNMNETRA KAZHAGA

Petitioner(s)

VERSUS

L.K.TRIPATHI & ORS.

Respondent(s)

(With office report)

With Cont. Pet. (C) No.327 of 2007 in S.L.P. (C) No.18879 of 2007

Date: 31/03/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. Subramonium Prasad,Adv.

In C.P. 262/2007: Mr. Jay Kishor Singh,Adv.

Mr. M.S. Amanth,Adv.

In C.P. 327/2007:

In-person

For Respondent(s)

Mr. T.R. Andhyarujina,Sr.Adv.

Mr. N. Kannadasan,Addl.Adv.Genl.

Mr. V.G. Pragasam,Adv.

Mr. S. Joseph Aristotle,Adv.

Mr. S. Prabhu Ramasubramanian,Adv.

Mr. T. Harish Kumar,Adv.

Mr. S. Thananjayan,Adv.

UPON hearing counsel the Court made the following
ORDERFour weeks' time is allowed to file counter
affidavit. Three weeks' time thereafter is allowed to file
rejoinder affidavit.

Place the petitions thereafter.

[T.I. Rajput]

[Om Prakash]

A.R.-cum-P.S.

Court Master